

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No. 76786 of 2017

(Arising out of Order-in-Original No. COMMR/B-I/ST-17-19/2017 dated 05.06.2017 passed by Commissioner of Central Excise, Customs & Service Tax, Odisha)

M/s Hindustan Aeronautics Ltd.

Sukhoi Engine Division-Koraput,
P.O. Sunabeda-783 002,
Dist.-Koraput, Odisha.

Appellant

VERSUS

**Commissioner of Central Excise, Customs & Service Tax,
Bhubaneswar**

C.R.Building, Rajaswa Vihar, Bhubaneswar-751 007, Odisha

Respondent

APPEARANCE :

Shri Ashis Chowdhury, Authorized Representative for the Appellant
Shri R.K.Agarwal, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...77117/2025.....

DATE OF HEARING : 28.07.2025

DATE OF DECISION : 28 .07.2025

Per K.Anpazhakan :

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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